

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Sanjeev Kumar  
CC No. CBI- 541/2019

29.08.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

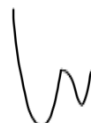
Present: Ms. Jyoti Rani Solanki, Ld. PP for CBI.  
None for parties.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, the submissions are heard through Video Conferencing using CISCO-WEBEX App from my own residence using the common URL available on the Website in pursuance of the circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020.

It is apprised by Ld. PP that the present case is a closure report.

Despite the directions of Ld. DJ issued vide circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 whereby common URL was generated for the smooth functioning of the court on video conferencing on CISCO-WEBEX platform whereafter the host will not require to issue fresh link for joining of video conferencing and only one permanent link will be sufficient, none on behalf of the parties have joined the proceeding. The directions in the circular were circulated to all the Bar Associations and Bar Council of Delhi. Hence the matter cannot be taken up without the appearance of the counsel or the parties and hence, list the matter for **08.10.2020**.

**Copy of this order be provided to the counsel for parties and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.**



( ASHOK KUMAR )  
ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT,  
NEW DELHI-29.08.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Daya Shankar Singh  
CC No. CBI- 479/2019

29.08.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

Present: Ld. PP for CBI.  
None for accused.

Despite the directions of Ld. DJ issued vide circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 whereby common URL was generated for the smooth functioning of the court on video conferencing on CISCO-WEBEX platform whereafter the host will not require to issue fresh link for joining of video conferencing and only one permanent link will be sufficient, none on behalf of the accused has joined the proceeding. The directions in the circular were circulated to all the Bar Associations and Bar Council of Delhi. Hence the matter cannot be taken up without the appearance of the counsel or the accused and hence, list the matter for **08.10.2020**.

**Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.**



( ASHOK KUMAR)  
ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT,  
NEW DELHI-29.08.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Sukanto Das  
CC No. CBI- 414/2019

29.08.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

Present: Ms. Neha Goel, Ld. APP for CBI.  
None for accused.

Despite the directions of Ld. DJ issued vide circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 whereby common URL was generated for the smooth functioning of the court on video conferencing on CISCO-WEBEX platform whereafter the host will not require to issue fresh link for joining of video conferencing and only one permanent link will be sufficient, none on behalf of the accused has joined the proceeding. The directions in the circular were circulated to all the Bar Associations and Bar Council of Delhi. Hence the matter cannot be taken up without the appearance of the counsel or the accused.

Further, in view of the guideline issued by Ld. District Judge vide circular No. Power/Gaz/RADC/2020/E-7784-7871 dated 30.07.2020 and in continuation of same vide circular No. Power/Gaz/RADC/2020/E-8959-9029 dated 16.08.2020, evidence proceedings are not required to be conducted at this stage, hence list the matter for **08.10.2020**.

**Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.**



( ASHOK KUMAR )  
ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT,  
NEW DELHI-29.08.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Milo @ Malawanti  
CC No. CBI- 412/2019

29.08.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

Present: Ms. Neha Goel, Ld. APP for CBI.  
None for accused.

Despite the directions of Ld. DJ issued vide circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 whereby common URL was generated for the smooth functioning of the court on video conferencing on CISCO-WEBEX platform whereafter the host will not require to issue fresh link for joining of video conferencing and only one permanent link will be sufficient, none on behalf of the accused has joined the proceeding. The directions in the circular were circulated to all the Bar Associations and Bar Council of Delhi. Hence the matter cannot be taken up without the appearance of the counsel or the accused and hence, list the matter for **08.10.2020**.

**Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.**



( ASHOK KUMAR )  
ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT,  
NEW DELHI-29.08.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Nitin Kumar Arora etc.  
CC No. CBI- 360/2019

29.08.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

Present: Ms. Neha Goel, Ld. APP for CBI.  
None for accused.

Despite the directions of Ld. DJ issued vide circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 whereby common URL was generated for the smooth functioning of the court on video conferencing on CISCO-WEBEX platform whereafter the host will not require to issue fresh link for joining of video conferencing and only one permanent link will be sufficient, none on behalf of the accused has joined the proceeding. The directions in the circular were circulated to all the Bar Associations and Bar Council of Delhi. Hence the matter cannot be taken up without the appearance of the counsel or the accused and hence, list the matter for **08.10.2020**.

**Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.**



( ASHOK KUMAR )  
ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT,  
NEW DELHI-29.08.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Mohd. Yaseen Wani Etc.  
CC No. CBI- 270/2019

29.08.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

Present: Ld. PP for CBI.  
Sh. Shiv Kumar Verma and Sh. Parveen Kumar, Ld. Counsels for all accused persons.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, the submissions are heard through Video Conferencing using CISCO-WEBEX App from my own residence using the common URL available on the Website in pursuance of the circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020.

It is apprised by Ld. Counsels that there are 5 accused in this case who are based in Jammu & Kashmir.

Further, in view of the guideline issued by Ld. District Judge vide circular No. Power/Gaz/RADC/2020/E-7784-7871 dated 30.07.2020 and in continuation of same vide circular No. Power/Gaz/RADC/2020/E-8959-9029 dated 16.08.2020, evidence proceedings are not required to be conducted at this stage, hence list the matter for **01.12.2020**.

**Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.**



( ASHOK KUMAR )  
ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT,  
NEW DELHI-29.08.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Pintu Kumar @ Saket Kumar  
CC No. CBI- 370/2019

29.08.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

Present: Ld. PP for CBI.  
None for accused.

Despite the directions of Ld. DJ issued vide circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 whereby common URL was generated for the smooth functioning of the court on video conferencing on CISCO-WEBEX platform whereafter the host will not require to issue fresh link for joining of video conferencing and only one permanent link will be sufficient, none on behalf of the accused has joined the proceeding. The directions in the circular were circulated to all the Bar Associations and Bar Council of Delhi. Hence the matter cannot be taken up without the appearance of the counsel or the accused and hence, list the matter for **08.10.2020**.

**Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.**



( ASHOK KUMAR )  
ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT,  
NEW DELHI-29.08.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Narender Goel  
CC No. CBI- 92/2019

29.08.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

Present: Ms. Jyoti Rani Solanki, Ld. PP for CBI.  
Ms. Mahak Rathee, Ld. Counsel for accused Narender Goel.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, the submissions are heard through Video Conferencing using CISCO-WEBEX App from my own residence using the common URL available on the Website in pursuance of the circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020.

It is apprised by Ld. PP and counsel for accused that a quashing petition is pending before the Hon'ble High court for 19.10.2020.

At request, list the case on **24.12.2020**.

**Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.**



( ASHOK KUMAR)  
ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT,  
NEW DELHI-29.08.2020



IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Pintu Kumar @ Saket Kumar  
CC No. CBI- 130/2019

29.08.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

Present: Ms. Neha Goel, Ld. APP for CBI.  
None for accused.

Despite the directions of Ld. DJ issued vide circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 whereby common URL was generated for the smooth functioning of the court on video conferencing on CISCO-WEBEX platform whereafter the host will not require to issue fresh link for joining of video conferencing and only one permanent link will be sufficient, none on behalf of the accused has joined the proceeding. The directions in the circular were circulated to all the Bar Associations and Bar Council of Delhi. Hence the matter cannot be taken up without the appearance of the counsel or the accused and hence, list the matter for **08.10.2020**.

**Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.**



( ASHOK KUMAR )  
ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT,  
NEW DELHI-29.08.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Vincent Nicholas Ikumalo  
CC No. CBI- 171/2019

29.08.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

Present: Ms. Jyoti Rani Solanki, Ld. PP for CBI.  
None for accused.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, the submissions are heard through Video Conferencing using CISCO-WEBEX App from my own residence using the common URL available on the Website in pursuance of the circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020.

It is apprised by Ld. PP that open-ended NBW has been issued against the accused who are based in foreign country.

Despite the directions of Ld. DJ issued vide circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 whereby common URL was generated for the smooth functioning of the court on video conferencing on CISCO-WEBEX platform whereafter the host will not require to issue fresh link for joining of video conferencing and only one permanent link will be sufficient, none on behalf of the accused has joined the proceeding. The directions in the circular were circulated to all the Bar Associations and Bar Council of Delhi. Hence the matter cannot be taken up without the appearance of the counsel or the accused and hence, list the matter for **24.12.2020**.

**Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.**



( ASHOK KUMAR )  
ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT,  
NEW DELHI-29.08.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Vinod Kumar Toshniwal  
CC No. CBI- 21/2019

29.08.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

Present: Ld. PP for CBI.  
None for accused.

Despite the directions of Ld. DJ issued vide circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 whereby common URL was generated for the smooth functioning of the court on video conferencing on CISCO-WEBEX platform whereafter the host will not require to issue fresh link for joining of video conferencing and only one permanent link will be sufficient, none on behalf of the accused has joined the proceeding. The directions in the circular were circulated to all the Bar Associations and Bar Council of Delhi. Hence the matter cannot be taken up without the appearance of the counsel or the accused.

Further, in view of the guideline issued by Ld. District Judge vide circular No. Power/Gaz/RADC/2020/E-7784-7871 dated 30.07.2020 and in continuation of same vide circular No. Power/Gaz/RADC/2020/E-8959-9029 dated 16.08.2020, evidence proceedings are not required to be conducted at this stage, hence list the matter for **08.10.2020**.

**Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.**



( ASHOK KUMAR )  
ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT,  
NEW DELHI-29.08.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Lee Sangmin @ Hwas Soo Kim @ Kim @ David Lee etc.  
CC No. CBI- 69/2019

29.08.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

Present: Ms. Jyoti Rani Solanki, Ld. PP for CBI.  
None for accused.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, the submissions are heard through Video Conferencing using CISCO-WEBEX App from my own residence using the common URL available on the Website in pursuance of the circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020.

It is apprised by Ld. PP that open-ended NBW has been issued against the accused who are based in foreign country.

Despite the directions of Ld. DJ issued vide circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 whereby common URL was generated for the smooth functioning of the court on video conferencing on CISCO-WEBEX platform whereafter the host will not require to issue fresh link for joining of video conferencing and only one permanent link will be sufficient, none on behalf of the accused has joined the proceeding. The directions in the circular were circulated to all the Bar Associations and Bar Council of Delhi. Hence the matter cannot be taken up without the appearance of the counsel or the accused and hence, list the matter for **24.12.2020**.

**Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.**



(ASHOK KUMAR)  
ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT,  
NEW DELHI-29.08.2020